

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

214. C.P. (IB)/667(MB)2022

**IN THE MATTER OF**

Prahlad Bhagwanaram Suthar Sole

Proprietor Of B KInteriors

Vs

Kothari Auto Parts Manufacturers

Private Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Mihir Modi (PH)  
For the Respondent: Ryan D'souza (VC)

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**ORDER**

The Ld. Counsel for the Petitioner seeks to withdraw the petition. Allowed as prayed for. The present Company Petition is **disposed of as withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham